GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1701 TO BE ANSWERED ON 10.03.2025

REGULATION OF WORKING HOURS

1701. DR. M P ABDUSSAMAD SAMADANI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has any plan to enforce regulated working hours and mandatory rest periods for cab drivers and gig workers, as most of them are suffering from severe physical and mental health issues;
- (b)if so, the details thereof and if not, the reasons therefor; and
- (c)the details of steps being taken by the Government to provide healthcare benefits, insurance and accident coverage to gig workers, considering their high-risk working conditions in the country?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 01.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.
